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प्राधिकार से प्रकाशित

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NEW DELHI, FRIDAY, OCTOBER 27, 2017/KARTIKA 5, 1939

SUPREME COURT OF INDIA

NOTIFICATION

New Delhi, the 25th October, 2017

No. F. 6/2016-SCA(I).—Consequent upon acceptance of the recommendations of the Seventh Central Pay Commission (7th CPC), Sumptuary Allowance to Judicial Officers in Supreme Court Registry was abolished with effect from 30th June, 2017 as notified vide Resolution dated 21st September, 2017, the Government was requested to reconsider its decision to abolish the Sumptuary Allowance and till the decision taken by the Government no payment was to be made. As per the said Resolution separate communication was to be issued by the Ministry.

2. The Ministry of Finance, Department of Expenditure vide its O.M. dated 22nd September, 2017 has conveyed the decision of the Government that the expenditure on hospitality shall be treated as office expenditure and ceiling in respect of office expenditure on hospitality shall be as under:—

Designation	Existing Rates of Sumptuary Allowance	Prescribed ceilings in respect of hospitality related office expenditure
Judicial Officers in Supreme Court Registry	At the same rate as they were getting in the parent office	Existing rates may be multiplied by a factor of 2.25

3. The expenditure on hospitality with ceilings mentioned above shall be booked as office expenditure and the prescribed ceilings will be effective from 22.9.2017.

4. Hon'ble the Chief Justice of India has directed that hospitality related expenditure shall now be incurred as 'Office Expenditure'.

By Order and under the authority of Chief Justice of India,

DEEPAK JAIN, Registrar (Admn.I)